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performance computer; VAX 8810 Supermini Computer; Graphic Workstations and local area network in the Campus. For housing and running the facilities the Institute has so far incurred an expenditure of approximately Rs. 5.63 crores on building and infrastructure.

National conference on Panchayati Raj and Women

- @@4221. SHRI P. K. JOGI: WiU the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) when and where the last "National Conference on Panchayati Raj and Women" was held;
- (b) the main features of the decisions taken therein:
- (c) the details of follow-ujp action taken or proposed to be taken thereon; and
- (d) the efforts made to prescribe a certain percentage of quota for women in Panchayats, Planning Boards etc.?

THE MINISTER OP STATE EST THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) WITH ADDITIONAL CHARGE OF MINISTER OF STATE EST THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI MAMATA BANERJEE): (a) The National Conference on Panchayati Raj and Women was held On 3-4 May, 1989 in New Delhi.

(b) to (d) The general consensus was towards introduction of reservations for women in various fora like Panchayati Raj Institutions, Zila Parishads, Panchayat Samitis and Gram Panchayats. The Ministry of Rural Development has already introduced the Constitution (Seventy-Second Amendment) Bill, 1991 in the Lok Sabha an 16-9-91 on reservations in * Panchayats including reservations for women.

@@ Previously Unstarred Question 2480, transferred from the 12th March, 1992.

Policies regarding ad-hoc appointments in Kendriya Vidhyalayas

- 4222. SHRI S. VIDUTHALAI VI-IRUMBI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state
- (a) what is the procedure for appointing Kendriya Vidyalayas' teachers on part-time or ad-hoc basis in India and abroad;
- (b) whether it is a fact that many such appointees have challenged such appointments in Courts and succeeded against the Sangathan;
 - (c) if so, the details thereof;
- (d) whether Kendriya Vidyalaya Sangathan is contemplating suitable amendments in the existing procedure; and
- (e) if so, the details thereof and if not, reasons therefor?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) As per the provisions of the Education Code for Kendriya Vidyalayas when an employee included in the select panel for regular appointment is not available or where such a select panel has not yet been prepared and the appointing authority considers it necessary and expedient to do so a vacancy in any grade of the service may be filled on *adhoc* and temporary basis ,by the appointment of a person or persons otherwise eligible for appointment thereto:

- (i) for period not exceeding- six months;
- (ii) fo,- the period for which a select panel in respect of the particular post/ grade is not prepared, whichever is less.
- (b) and (c) The provisions of the Education Code regarding *adhoc* appointments have not been set aside by any Court. In certain individual case_s specific relief has been given by various Courts depending on the particular circumstances of the case.
 - (d) and (e) Do not arise.